

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 419 of 2019

IN THE MATTER OF:

Mahesh Kumar Sharma

...Appellant

Versus

Sagu India Holdings Ltd. & Anr.

...Respondents

Present:

For Appellant : Mr. S.M. Sundaram, Advocate

**For 1st Respondent: Mr. Rajesh Choudhary and Mr. Pankaj Bhagat,
Advocates**

O R D E R

12.12.2019 Mr. S.M. Sundaram, learned counsel for the Appellant, on instructions, sought permission to withdraw the appeal.

Mr. Rajesh Choudhary, Advocate for 1st Respondent has no objection to the same.

We, accordingly, dispose of the appeal as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

/ns/gc